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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P. NO.262/2002
IN
O.A.NO.1226/99

Monday, this the 15th day of July, 2002

Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble S.A.T. Rizvi, Member (A)

1. R.V. Ramana Murthy, s/o Shri Kameshwara Rao
2. Vishwanathan Kartha s/o Shri TNP Pillai
3. Ramesh Chander s/o Late Shri Chander Ballabh
4. Smt. V.P.Thankamani Amma s/o Sh. G. Rameshan
5. PVB Sharma s/o Shri P.Suryanarayana
6. Mrs.Sumitra Kundra w/o Shri S.K.Kundra
7. Gurbir Singh s/o Late Shri Sarban Singh
8. R.N.Arora s/o Shri P.D.Arora
(all are working as Stenographers in HQ Tech Group EME, Delhi Cantt.)
9. Mrs. Usha Chawla w/o Shri S.P.Chawla
10. Smt. Usha Taneja w/o Shri Lekh Raj
11. T.M.Abraham s/o Late Shri M. Nathan
12. N.H. Balasubramanian s/o Hony Capt.
C.A.Hariharan
13. Venugopalan s/o Late Shri Kunjan Nair
14. Jeevan Kumar s/o Late Shri Jai Gopal
(All working as Stenographers in 505 Army Base Workshop, Delhi Cantt.)

..Petitioners

(By Advocate: Shri M.K.Bhardwaj)

Versus

1. Union of India through
Mr. Yogendra Narain
Secretary, Ministry of Defence
South Block, New Delhi
2. Lt. Gen S.K.Jain, PVSM, AVSM, VSM
Director General of EME, MODs Branch
Army Headquarters, DHQ PO New Delhi-11
3. Mr.A.K.Agarwal, Secretary,
Govt.of India, Min of Personnel, Public
Grievances and Pension, Department of
Personnel & Trg Shastri Bhawan,
New Delhi

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4. Maj Gen A.K.Kher
Commander
Headquarters Technical Group EME
Delhi Cantt.-10 .. Respondents

O R D E R (ORAL)

By Mrs. Lakshmi Swaminathan, VC (J):

We have heard Shri M.K.Bhardwaj, learned counsel for petitioners in CP-262/2002. He has also drawn our attention to the letter issued by the respondents dated 16.8.2001 (page 12) with reference to the representation made by the petitioners dated 27.7.2001 regarding implementation of Tribunal's order dated 22.11.2000 in OA-1226/99. Learned counsel complains that after issuing the letter dated 16.8.2001, the respondents have done nothing further by way of implementation of Tribunal's aforesaid order. Thereafter, a legal notice was issued to the respondents on 18.9.2001 to which there has been no response. Hence, this Contempt Petition.

2. Noting the above facts and submissions, it is seen that the respondents seem to have stopped half-way in implementation of Tribunal's aforesaid order on the pretext that they are awaiting receipt of directions of the Ministry of Defence after which they will intimate the petitioners. *However, B.* ~~Therefore~~, it appears that they have not wilfully or contumaciously disobeyed the order of Tribunal.

3. In the particular facts and circumstances of the case, CP-262/2002 is disposed of with a direction to the respondents in OA-1226/99 to take a final decision in the matter in terms of the directions contained in the order

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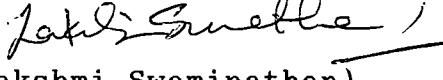
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within two months from the date of receipt of a copy of this order, with intimation to the petitioners.

4. CP-262/2002 is accordingly disposed of.


(S.A.T. Rizvi)

Member (A)


(Mrs. Lakshmi Swaminathan)

Vice Chairman (J)

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